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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH  
AT HYDERABAD

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MA 62/95

+ 35/95  
RA Sr. No. 30/95

in

O.A.846/91

Date of order: 5-4-95

Between

A.Mukteshwar Rao

.. Applicant

and

1. The Superintendant of Postoffices  
Nalgonda Division  
Nalagonda

2. The Director of Postal Services  
Hyderabad Region, Hyderabad(AP)  
(Northern Region, Hyderabad) .. Respondents

Counsel for the Applicant :: Mr P.Rattiah

Counsel for the respondents :: Mr Raghava Reddy N.V.

CORAM:

HON'BLE SHRI A.V. HARIDASAN, MEMBER (JUDL.)

HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN)

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ORDER

As per Hon'ble Shri A.V.Haridasan, Member(J)

The applicant in the OA has filed this review application beyond the period stipulated for filing a review application. He has therefore, filed MA 62/95 for condonation of the delay of 18 days on the ground that the applicant was not feeling well and therefore, he could not file the review application in time.

2. Having gone through the un-numbered review application and the order sought to be reviewed, it is seen that the review applicant has not brought out any error apparent on the face of the records or that, any material, which, if brought to the notice of the Bench, at the time when

To

1. The Superintendent of Post Offices,  
Nalgonda Division, Nalgonda.
2. The Director of Postal Services,  
Hyderabad Ragion, Hyderabad (AR),  
(Northern Region, Hyderabad)
3. One copy to Mr.P.Rathaiah, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
5. One copy to Library,C AT, Hyderabad.
6. One spare copy.

YLKR

MA 62/95

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+

RA Sr No.30/95

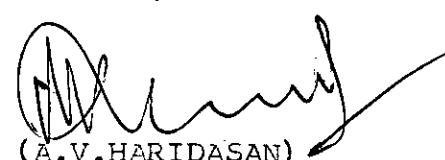
in

OA 846/91

26

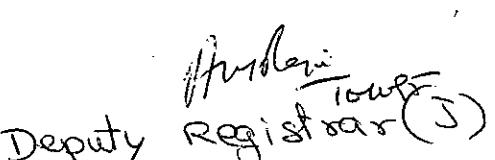
the OA was heard, would have changed the decision, ~~are~~ now available. The review applicant is challenging the wisdom of the finding on the grounds which were already advanced in the OA but were rejected. The statement in the review application that the Tribunal did not ~~make~~ make available to the applicant the file relating to the departmental proceedings ~~which~~ ~~was~~ ~~done~~ ~~on~~ while the decision was rested on the perusal of the file, has resulted in unfairness to him. There is no substance in this allegation. During the course of ~~hearing~~, the relevant files and proceedings ~~were not be~~ given to the applicant. The file relating to the inquiry was necessary for our perusal to satisfy ourselves whether the inquiry was held properly. Therefore, the fact that these files were not made available to the applicant cannot be held out as a reason for reviewing the order. Finding that the applicant has not made out *prima facie* ~~that~~ there is any error apparent on the face of the records or any other circumstances warranting the review we reject the review application by circulation.

  
(A.B.GCRTHI)  
Member (Admn)

  
(A.V.HARIDASAN)  
Member (Judl.)

Dated: \_\_\_\_\_ 1995

mv1

  
Deputy Registrar (J)  
Hyderabad  
Tamil Nadu

contd

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (.)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (.)

DATED 5.4.95

ORDER/JUDGMENT

M.A.NO/R.P.NO/C.P.NO. 62/95

+ RA/SR NO. 30/95 35/95

in

D.A.NO. 846/91

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLR

*No spare copy*

*C.O.S.  
pl. get the RA marked  
and be sent to G.  
J. & R. as well as  
into hands  
Gopal*

